

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1344/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

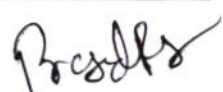
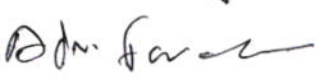
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Pvt.Ltd.

V/s.

Vitthal Refined Sugars Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	Prasad Samvankar	Adm. for Respondent	
	Chetdary Nikke	Adm. for	

ORDER

CP No. 1344/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present. None present from the side of Corporate Debtor.

When this Bench raised an objection to entertain Section 9 Petition reflecting claim along with legal expenses, the Petitioner's Counsel has filed a rectified Form No. 5 deleting the legal expenses from the claim made by the Petitioner, since this modified form has not been served upon the Corporate Debtor, the Petitioner side is hereby directed to serve this Form 5 upon the Corporate Debtor as prescribed under the Adjudicating Authority Rules and file proof of service on the next date of hearing.

List this matter for hearing on 06.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)